

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 181 of 2010

(Arising out of Order-in-Appeal No. 09/ST/B-I/2010 dated 22.02.2010 passed by Commissioner (Appeals), Central Excise, Customs & Service Tax, Bhubaneswar.

M/s Maa Bateswari Expert Service,
Rep. by its proprietor Mr. Jagabandhu Parida Jamadei,
Near. P. N. College Khurda-752057.

..Appellant

VERSUS

Commissioner of CGST & Central Excise, Bhubaneswar,
C.R. Building, Rajaswa Vihar, Bhubaneswar-751007. (Orissa)

...Respondent

..
APPEARANCE :

None, for the Appellant
Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON MEMBER (TECHNICAL)

FINAL ORDER No. 75288/2023

DATE OF HEARING : 28.04.2023

DATE OF DECISION : 28.04.2023

PER BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(Ashok Jindal)
Member (Judicial)

Sd/-
(Rajeev Tandon)
Member (Technical)

T.K.